

दिल्ली शहरी आश्रय सुधार बोर्ड  
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार

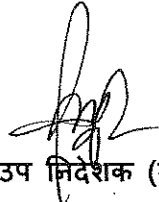
क्रमांक : एफ-05/पी.सी./ए.क्यू.सी.35/ 370-11

दिनांक: 16/03/18

विषय श्री महेन्द्र गोयल, विधायक द्वारा पूछे गये विधानसभा तारांकित प्रश्न संख्या 35  
दिनांक 20.03.2018 का उत्तर।

प्रश्न	उत्तर
(क) क्या यह सत्य है कि अमर कालोनी शाहबाद सेक्टर-17 व सरदार कालोनी सेक्टर -16, रोहिणी को डीयूएसआईबी ने बताया था	जी, हाँ
(ख) यदि हां, तो वर्तमान में इन कालोनियों के रख रखाव का कार्य किस विभाग/एजेंसी द्वारा किया जाता है	इन कालोनियों में रखरखाव का कार्य उत्तरी नगर निगम एवम दिल्ली जल बोर्ड द्वारा किया जाता है।
(ग) क्या यह भी सत्य है कि विभाग के इस कालोनी में कुछ प्लॉट व दुकाने खाली हैं: और	जी, हाँ यह सत्य हैं।
(घ) यदि हां, तो विभाग की उन दुकानों, व प्लॉटों को लेकर क्या योजना है।	दिल्ली शहरी आश्रय सुधार बोर्ड द्वारा खाली प्लॉट को निलामी द्वारा निष्पादन करने का प्रस्ताव विचारधीन है। खाली दुकानों के लिए अभी कोई प्रस्ताव विचारधीन नहीं हैं।

यह उत्तर सक्षम आधिकारी की पूर्व अनुमति से प्रेषित किया जाता है।

  
उप निदेशक (ससंद प्रकोष्ठ)

उप सचिव (श.वि.), दिल्ली सचिवालय, दिल्ली सरकार

Q. NO. 35

प्रश्न सामग्री (४)  
①

सरदार कालोनी सेक्टर-१६ रोहिणी में खाली प्लॉटों की संख्या निम्नवत है  
प्लॉट 685, 690, 694, 694, 698, 699, 711, 715, 721, 722, 724, 725, 726, 727, 730, 732,  
733, 735, 737, 738, 740, 742, 743, 745 से 976 (कुल 254 प्लॉट)

अमर ज्योति शाहबाद सेक्टर १७ रोहिणी में खाली पडी दुकानों की संख्या

४ नग साईज (३मी० x ४मी०)

*15/3/2*  
अधिसारी अभियन्ता सी-१२

अधिक्षण अभियन्ता (समन्वय)

7

पू (ch) खासगी

2

Delhi Urban Shelter Improvement Board  
Govt. of NCT of Delhi  
Punarvas Bhawan, New Delhi  
(Meeting Cell)

NO: Meeting Cell/DUSIB/DD(Board)2017/D- 09

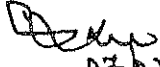
Dt: 07.02.2017

Sub: Minutes of the 18<sup>th</sup> Meeting of Delhi Urban Shelter Improvement Board (DUSIB) held on 06.02.2017.

Sir/Madam,

Please find enclosed herewith the minutes of the 18<sup>th</sup> Meeting of Delhi Urban Shelter Improvement Board (DUSIB) held on 06.02.2017 duly approved by Hon'ble Chairperson, DUSIB for kind information.

Yours faithfully,

  
07/02/17  
(D. Karthikeyan)

Dy. Director(Board)

**Distribution:**

1. Secy. to Hon'ble Chief Minister, GNCT of Delhi/Chairperson of DUSIB.
2. Secy. to Hon'ble Minister of Urban Development, GNCT of Delhi/Vice Chairperson of DUSIB.
3. Shri Sahi-Ram, MLA, Tughlakabad (AC No. 52).
4. Shri Akhilesh Pati Tripathi, MLA, Model Town (AC No. 18).
5. Shri Hazari Lal Chauhan, MLA, Patel Nagar (AC No. 24).
6. Vice Chairman, DDA.
7. Jt. Secretary(L&E), M/o UD, Gol, Nirman Bhawan – representative of M/o UD.
8. Pr. Secretary (UD), UD Deptt., GNCT of Delhi.
9. Chairperson, NDMC.
10. CEO, Delhi Jal Board.
11. Director (Local Bodies), GNCT of Delhi.
12. CEO, DUSIB.
13. Member (Admn), DUSIB.
14. Member (Power), DUSIB.
15. Member (Engg.), DUSIB.
16. Member (Finance), DUSIB.
17. Shri Bipin Kumar Rai, Expert (non-official).
18. Shri A.K. Gupta, Expert (non-official).

**Special Invitees**

1. Secy. to Hon'ble Dy. Chief Minister, Govt. of NCT of Delhi.

- 12/c -

Agenda Item No.18/4

Utilization/Disposal of vacant plots lying in various SRS Colonies of DUSIB.

The Board considered and approved the proposal. It was also decided that DUSIB may retain 100 plots in one or more locations to comply with the court directions as and when received.

Agenda Item No.18/5

Allotment of land measuring 179 sq. mtrs. (1920 sq. fts.) for construction of Barracks for Delhi Police personnel adjacent to the Western Wall of existing Police Station at Ranjit Nagar, New Delhi-110008.

The Board considered and approved the proposal.

Agenda Item No.18/6

Relocation of JJ basti Gyaspur, Nizamuddin East, Sarai Kale Khan and JJ basti Rajiv camp- back side of Fire Station Mandawali, Patparganj.

The Board considered and approved the proposal.

Agenda Item No.18/7

Providing meals to the homeless people at the selected Night Shelters from 12.12.2016 to 11.03.2017.

The Board approved the proposal.

Agenda Item No.18/8

Providing Morning Tea and Rusk (One Tea and Two Rusk) to the homeless people at the Night Shelters maintained by DUSIB during peak winter i.e from 16.12.2016 to 31.1.2017

The Board approved the proposal.

Agenda Item No.18/9

Ratifying the supply of 400 Blankets to Jhuggi Dwellers at Sadar Bazaar affected by fire accident and 200 Blankets to dwellers of Kisan Garh Dadwal colony affected due to demolition.

The Board approved the proposal.

Agenda Item No.18/10

Improving the living condition of the homeless at the Night Shelters.

The Board considered and approved the proposal.

(5)

Agenda No. 18/4

Utilization/Disposal of vacant plots lying in various SRS colonies of DUSIB.

1. The Plan Scheme "Relocation of Squatters", had been implemented by the erstwhile Slum & JJ Deptt. of DDA / MCD since 1990-91. It involved various steps beginning from the receipt of request from the concerned land owning agency for getting its land vacated for implementation of project of public importance; conducting of joint survey to ascertain the exact number of eligible families for provision of alternative plots; determination of eligibility on the basis of documents submitted by the Jhuggi dwellers i.e. Ration Card issued on/before 31.01.90 by the Delhi Government. The identity of the Jhuggi dwellers used to be established on the basis of documents issued by Delhi Govt's i.e. Jhuggi Identity Card and Metallic Token. The voter Certificate issued by Election Office as well as Election Identity Cards were also taken into consideration in deciding the identity of the Jhuggi dwellers. Thereafter, department raises the demand note towards contribution money to the concerned Land Owning Deptt. & Govt. of Delhi; fixing of priority; and after getting deposit of Rs. 7000/- from beneficiary, the issuance of the Provisional Identification slip(s), the actual removal and handing over the vacant land to Land Owning Agency, as well as providing of possession of alternative plot, were the line of action to complete the process.
2. To rehabilitate the Jhuggi dwellers, SUR Branch was created in 1990 when this deptt. was a part of DDA. It was communicated by the then Secretary (UD), Delhi Admn. vide letter No. F.1/90/UD/56-57 dt. 10.7.91 that the persons squatting on public lands till Jan.1990 i.e. 31.1.1990 were entitled for 18 sq. mtr. plot. The cost of this plot was fixed as Rs. 44,000/- wherein the Land Owning Agency's contribution was Rs. 29,000/-, the Share of Delhi Govt. was Rs. 10,000/-, and the beneficiary i.e. Jhuggi dweller had to pay Rs. 7000/- which includes Rs. 5000/- as share towards cost of plot and Rs. 2000/- as the advance licence fee for 10 years @ Rs. 200/- per year.
3. The relocation policy was amended during 2001 and it was communicated by the then Addl. Secretary (UD) GNCTD vide letter No. F.51(95)/99/UD/6869 dt. 9.4.2001 to the effect that JJ dwellers who had squatted on Govt. land between 1.2.1990 to 31.12.1998 shall be allotted plots of 12.5 sq. mtr. The cost of 12.5 sq. mtr. plot was worked out to be Rs. 35000/- wherein Land Owning Agency's contribution was Rs. 20,000/-; the share of Delhi Govt. was Rs. 10,000/- and the beneficiary had to pay Rs. 7000/- which

includes Rs. 5000/- as share towards cost of plot and Rs. 2000/- as the advance licence fee for 10 years @ Rs. 200/- per year.

4. Under this scheme, DUSIB (erstwhile Slum & JJ Deptt. DDA/MCD) developed approx. 71,710 plots in different colonies given below. Out of these, 7750 plots were handed over to DDA in 2004 for rehabilitation of dwellers of Yamuna Pushta, as such approx. 63960 plots are under the control of DUSIB. List of colonies developed after 1990 is as under: -

Sr. No.	Name of the Colony
1.	Sector 1 Dwarka near Mahavir Enclave
2.	Bindapur Ph-4 Dwarka
3.	Sector-3 Dwarka
4.	Sector-3 Dwarka Ph-I
5.	Sector-3 Dwarka Ph-II
6.	Sector-3 Dwarka Ph-III
7.	Sector-7 Dwarka
8.	Sahyog Vihar, Matiamahal
9.	Sector-25 Rohini
10.	Sector-24 Rohini
11.	Rohini Sector-26 & Ph-IV Rohini
12.	Sector-23, Rohini (Riot Victims)
13.	J-Block, Rohini (Riot Victims)
14.	Samaipur Badli Near DTU Bawana Ochandi Road
15.	Swarn Jayanti Vihar, Tikrikhurd, Narela Site- I & II
16.	Sector A-6, Pocket-XI, Narela
17.	Sector A-6, Pocket-IV, Narela
18.	Sector V, Pocket-VIII, Narela
19.	Sector A-6, Narela Pkt-V
20.	Sector-6 Pocket-XIII, Narela
21.	Sector-6 Pocket-VII, Narela
22.	Sector-6 Pocket-XIV, Narela
23.	Holambi Kalan Ph-I & Ph-II
24.	Metro Vihar, Holambi

25.	<i>Sahabad Daulatpur</i>
26.	<i>Shahbad Daulatpur (in situ upgradation)</i>
27.	<i>Bakkarwala</i>
28.	<i>Molar Band Ph-I &amp; Ph-II</i>
29.	<i>Bhalswa Ph-I &amp; Ph-II</i>
30.	<i>Bawana</i>
31.	<i>Sawda Ghevra Ph-I</i>
32.	<i>Madanpur Khadar</i>
33.	<i>Ekta Vihar, R.k. Puram</i>
34.	<i>Himmatpuri</i>

5. With the passage of time, even after removal / shifting of squatter family from the JJ cluster, these families kept knocking the doors of Slum & JJ Deptt. for provision of alternative plots with the documents, which they had not been able to produce at the time of joint survey, or were not available at the time of joint survey. Due to non-availability of any foolproof mechanism to verify the genuineness and antecedents of the Jhuggi dwellers and refusal by Food and Civil Supply office to verify the Ration Cards, a situation arose leading to in-depth investigation by the Anti Corruption Branch of Delhi Police in 2001 and further by CBI in Aug. 2007 which compelled the Deptt. to keep the policy in abeyance, and the implementation of policy was completely stopped.
6. Later on several representations kept coming due to closing down the work of allotment of plots to the Jhuggi dwellers after the raid of CBI in Aug. 2007. It is pertinent to mention that all the plots wherein the CBI had registered a case were lying vacant and are still with the Deptt. After careful consideration of entire aspect of irregularities and subsequent investigation by CBI, the then OSD (O&E) with the approval of the then Addl. Commissioner (Slum & JJ Department) cancelled the allotment of 10539 plots on the basis of reports of respective Engg. Division. Keeping vacant plots in sporadic pockets requires lot of enforcement and vigil as these vacant plots in far flung areas are prone to encroachment & unauthorised occupation.
7. Accordingly, the exercise for ascertaining the number and location of such un-allotted vacant plots was started to protect them from being encroached and trespassed. After verifying the record available in office as well as during site inspection, a list of 994 such plots has been prepared. Colony-wise summary of the same is as under:-